

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/020/320/2019

Dated: 06/06/2019

Between

1. M. Siva Gopala Krishna,
S/o MC. Rajanna, (Group C),
Aged about 47 years, In charge CPC,
Cuddapah HO.
2. J. Pushpalatha Reddy,
W/o. late M. Sreenivasa Reddy,
Aged about 40 years, Office Assistant,
O/o SPO, Cuddapah DO.
3. E. Vara Laxmi, S/o. L.B. Chandramohan,
Aged about 55 years, Accountant,
Cuddapah DO, Cuddapah.
4. G. Subbarayaudu, S/o. subbanna,
Aged 55 years, PA, Cuddapah Head Office,
Cuddapah.
5. SC Obaiah, S/o. s. Zobanna (Late),
Aged 52 years, LSG PA,
Cuddapah Head Office,
Cuddapah.

... Applicants

AND

1. Union of India rep. by
Secretary, Dept. of Posts,
Dak Bhavan, Sansad Marg,
New Delhi – 110 001.
2. The Chief Postmaster General,
Andhra Pradesh Circle,
Vijayawada – 520 003.
3. Superintendent of Post Offices,
Cuddapah Postal Division,
Cuddapah – 515 001.
4. Postmaster General,
Kurnool Region,
Kurnool – 518 002.

... Respondents

Counsel for the Applicant : Mr. K. Siva Reddy
Counsel for the Respondents : Mr. K. Venkateswarlu, Addl. CGSC

CORAM :

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER

(Per Hon'ble Mr. Justice L. Narasimha Reddy, Chairman)

The applicants are the employees of Postal Department. The Superintendent of Posts, Cuddapah Division issued the proceedings dated 15.3.2019, appending the list of officials, who became due for transfer, on account of completion of post / station tenure. Options are called from the officials, in terms of the extant policy. This O.A. is filed challenging the order dated 15.3.2019.

2. The applicants contend that there is some uncertainty, if not ambiguity, in the context of effecting transfers, and as per the communication dated 28.1.2019 issued by the Chief Post Master General, Odisha Circle, clarification from the Head Office is awaited as regards the station tenure and in that view of the matter, the impugned order cannot be sustained.

3. We heard Sri K. Siva Reddy, learned counsel for the applicant and Sri K. Venkateswarlu, learned Standing Counsel for the respondents.

4. With a view to ensure objectivity and transparency in the matter of routine transfers, a list is published well in advance, indicating the names of officials who became due for transfer. Each employee included in the list is

given option to name three stations, so that the request can be considered. Except indicating the names of officers who became due for transfer, the impugned order did not lead to any concrete step. It is for the concerned employees to choose the stations and to await the orders of transfer.

5. The various pleas urged by the applicants certainly need to be taken into account by the concerned authority, before the actual transfers are made. As of now, we do not find any basis to interfere.

6. We dispose of the O.A., directing the respondents to take into account the extant policy, including the contents of letter dated 28.1.2019, before the actual transfers are made. The interim order shall stand dissolved. There shall be no order as to costs.

(NAINI JAYASEELAN)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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